

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
TOPLON INDUSTRIES PVT LTD**

| RELEVANT PARTICULARS  |   |
|---|---|
| 1. Name of corporate debtor   | TOPLON INDUSTRIES PVT LTD   |
| 2. Date of incorporation of corporate debtor  | 26/12/2013  |
| 3. Authority under which corporate debtor is incorporated / registered  | RoC-Jammu   |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | U17122JK2013PTC004081   |
| 5. Address of the registered office and principal office (if any) of corporate debtor   | Near I.I.D. Centre, Hatli Morh, Kathua, Jammu & Kashmir, India,184152   |
| 6. Insolvency commencement date in respect of corporate debtor  | 01/07/2026  |
| 7. Estimated date of closure of insolvency resolution process   | 28/12/2026  |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional                                  | IBBI/IPA-001/IP-P02004/2020-2021/13142  |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board  | H.NO. 58, (Near Gate No. - 9),Shivalik City , Sector -127, Kharar ,Near Mansa Devi Mandir , Sahibzada Ajit Singh Nagar, Punjab ,140307<br>Email- <a href="mailto:rsrajeevsharmaca@gmail.com">rsrajeevsharmaca@gmail.com</a>       |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional   | H.NO. 58, (Near Gate No. - 9),Shivalik City , Sector -127, Kharar ,Near Mansa Devi Mandir , Sahibzada Ajit Singh Nagar, Punjab ,140307<br>Email- <a href="mailto:toplonindustriescip@gmail.com">toplonindustriescip@gmail.com</a> |
| 11. Last date for submission of claims  | 15/07/2026  |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable  |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable  |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at:  | (a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a><br>(b) NOT APPLICABLE  |

**Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the TOPLON INDUSTRIES PVT LTD on 01/07/2026.**

**The creditors of TOPLON INDUSTRIES PVT LTD, are hereby called upon to submit their claims with proof on or before 15/07/2026 to the interim resolution professional Mr. Rajeev Sharma, at the address mentioned against entry No. 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Rajeev Sharma  
Interim Resolution Professional  
TOPLON INDUSTRIES PVT LTD  
IBBI/IPA-001/IP-P02004/2020-2021/13142  
Date: 04/07/2026

Place :Mohali